NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 3246/2024 in C.P. (IB)/580(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024

NAME OF THE PARTIES:- **Tata Capital Limited Vs. Vijay Gokhale**
IN THE MATTER OF
TATA Capital Financial Services Limited
V/s
Vijay Gokhale

Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3246 of 2024:- Counsel, Rohit A Jadha appeared for the Applicant. This Application has been filed by the Applicant seeking amendment in the present Company Petition filed u/s 95(1) of the Insolvency and Bankruptcy Code, 2016 which was originally filed by Tata Capital Finance Services Limited. It has been pointed out in the present Application that vide order dated 24.11.2023 passed by NCLT, Court-IV the entity called Tata Capital Finance Services Limited has merged with Tata Capital Limited and a copy of the said order has been annexed with the present Application. In view of the facts and circumstances mentioned in the present Application and also the order dated 24.11.2023, we deem it appropriate to allow the amendment in the present Application consequent upon the merger of the Original Petitioner with Tata Capital Limited. Hence, the name of Tata Capital Finance Services Limited be replaced with Tata Capital Limited. Accordingly, **IA 3246 of 2024** is **allowed** and **disposed of.**

Let the necessary amendment be carried out and an amended copy of the present Petition be placed on record at least two days before the next date of hearing. List the present Company Petition on **19.07.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT